

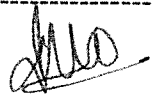

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

34

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, CHENNAI HELD AT 10.30 AM ON 10/9/2018

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :  
PETITION NUMBER : CP/181&182/CAA/2018  
NAME OF THE TRANSFEROR(S) : Samet Estates pvt ltd  
NAME OF THE TRANSFEREE(S) : Welknown exports pvt ltd  
UNDER SECTION : 230-232

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
1.	K. MANIVARAN	Authorized Representative RD OL	
2.	Mrs. Lakshmi Sureshchander PCS	For. Transferor & Transferee	
3.	J Narayanaswami & Rajkumar Shastri	Stdy Counsel for Income Tax Dept	

**ORDER**

PCS representing the Applicant present. Representative of Official Liquidator present. Standing counsel for Income Tax Department present. PCS representing the Applicant submitted that RD and OL has filed their reports. The representative of Official Liquidator submitted that there are no adverse remarks in their reports. A sum of Rs.50,000/- (Rupees Fifty Thousand only) is fixed as the fees payable to the Chartered Accountant engaged by the Official Liquidator for scrutinizing the accounts of the transferor company. Heard submissions. **Order is reserved.**

-sd/-  
(S VIJAYARAGHAVAN)  
Member (Technical)

-sd/-  
(K ANANTHA PADMANABHA SWAMY)  
Member (Judicial)